

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 602  
IB-706/ND/2021

**IN THE MATTER OF:**  
**M/s. Urgo Captial Ltd.**

...PETITIONER

**Vs**

**M/s. A.ES Engineers Pvt. Ltd.**

...RESPONDENT

**Section**  
**U/s 7 of IBC Code,2016**

**Order delivered on 03.05.2024**  
**Hybrid Hearing (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Financial Creditor** :Adv. Udit Chauhan, Adv. Sumeet Raj, Adv. Khalid Ali.

**For the Respondent/Corporate Debtor** :Adv. D.P. Singh, Adv. Devansh Arya, Adv. Saumay Kapoor.

**ORDER**

Ld. Counsel for the Financial Creditor is present. Ld. Counsel for the Corporate Debtor is also present. It is submitted that in terms of order passed by Hon'ble NCLAT, matter needs to be re-heard on the issue mentioned by the Hon'ble NCLAT in their order. List the matter for argument on **31.05.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**